

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD
REGIONAL BENCH, COURT NO. 2**

SERVICE TAX APPEAL NO. 13858 OF 2014

[Arising out of OIO-SUR-EXCUS-001-COM-013-14-15 dated 09/06/2014 passed by
Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

KNP CONSTRUCTION PVT LTD

KnP House, 9-Sutrali Bungalows, B/h, Varday Residency,
L P Savani Road, Adajan, Surat,
Gujarat

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE
AND SERVICE TAX -SURAT-I**

New building...Opp. Gandhi Baug,
Chowk Bazar, Surat,
Gujarat-395001

Respondent

Appearance:

None appeared for the Appellant

Shri Tara Prakash, Deputy Commissioner (Authorized Representative) for the
Respondent

CORAM:

**HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)
HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 11137/2024

Date of Hearing / Decision : 17.05.2024

SOMESH ARORA

Matter has been coming up earlier also on 26.04.2023, 06.06.2023, 17.07.2023, 28.08.2023, 29.11.2023, 10.01.2024, 16.02.2024, 22.03.2024, 22.04.2024 and today. But despite repeated efforts no one has joined or even made request for decision on merits. Nobody has appeared or adjournment request has been made even this time. Persistent non appearance shows that appellant are not serious in pursuing the matter. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly

dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reason thereof.

2. Appeal is dismissed.

(Dictated and pronounced in the open Court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

(C. L. MAHAR)
MEMBER (TECHNICAL)

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